

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL TRIBUNAL NEW DELHI
ORIGINAL APPLICATION NO. 836 /2024**

IN THE MATTER OF:
SARITA DWIVEDI

...APPLICANT

VERSUS

STATE OF UP & ORS.

...RESPONDENTS

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**Through Counsel
Filed by**



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**Place: New Delhi
Date: 03.07.2025**

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL TRIBUNAL NEW DELHI
ORIGINAL APPLICATION NO. 836 /2024**

IN THE MATTER OF:

SARITA DWIVEDI

...APPLICANT

VERSUS

STATE OF UP & ORS.

...RESPONDENTS

**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF RESPONDENT
NO. 6, M/s OMAXE LTD. IN TERMS OF THE ORDER DATED
25.04.2025 PASSED BY THIS HON'BLE TRIBUNAL**

That I, Digamber Dutt Sharma S/o Late Shri Keshab Dutt, aged about 50 years, Office address at: 7, L.S.C. Kalkaji, New Delhi-110019, do hereby solemnly affirm that:

1. I am the Authorized signatory on behalf of Respondent no. 6 named as M/s Omaxe Ltd., am well versed with the facts of the case, and henceforth extending this supplementary affidavit mentioning the following averments.
2. It is humbly submitted that the captioned matter is listed for further consideration on 04.07.2025 before this Hon'ble Tribunal.
3. That vide order dated 02.09.2024 this Hon'ble tribunal was pleased to take Suo-motu cognizance towards the letter of the alleged petitioner named Sarita Dwivedi, resident of



Omaxe City, Raebareli Road, Lucknow, vide order dated 30.10.2023 in which M/S Omaxe Ltd. (Hereinafter the Deponent) was impleaded as Respondent No. 6 in the captioned matter.

4. That this Hon'ble Tribunal, vide its order dated 20.02.2025, was pleased to direct the respondents to complete the restoration and rejuvenation of pond category lands (Khasra numbers 1211, 1250, 1251, 1653, 1681) situated in village Aurangabad Khalsa, Tehsil Sarojini Nagar, Lucknow by 31.03.2025. The Hon'ble Tribunal further directed that an action taken report be submitted at least one day prior to the next date of hearing.
5. That it is most humbly and respectfully submitted before this Hon'ble tribunal that the Respondent No. 6 has duly complied with the said directions of this Hon'ble Tribunal. The restoration works across all five Khasra numbers 1211, 1250, 1251, 1653, and 1681 have been completed in all respects. The ponds were executed and brought to their original contours, and pavements were laid as per the standard design and compliance.
6. That the Respondent No. 6 had filed an affidavit dated 24.04.2025, along with a recent geotagged photograph of the restored ponds in accordance with the directions of this Hon'ble Tribunal was filed on 25.04.2025 before this Hon'ble Tribunal and has been taken on record.



8. That in further compliance with the Order dated 25.04.2025, the joint inspection by officials of the Central Pollution Control Board (CPCB) and Uttar Pradesh Pollution Control Board (UPPCB) was duly conducted on 11.06.2025, and Respondent No. 6 fully cooperated with the said inspection process.
9. That it is respectfully submitted that the Respondent No. 6 has completely carried out the restoration and rejuvenation work of all the five ponds bearing Khasra Nos. 1211, 1250, 1251, 1653, and 1681. The work has been executed in full compliance with the directions of this Hon'ble Tribunal. Water has been duly filled in each of the said ponds, and the rejuvenated ponds are now in a restored and functional condition. Photographic evidence showing the current status of all five restored and water-filled ponds is annexed herewith and marked as **ANNEXURE R6/1 (COLLY)**.

PRAYER

In view of the facts stated above, this Hon'ble Tribunal may graciously be pleased to:

- a) Take the present affidavit and annexures on record as compliance with the order dated 20.02.2025;
- b) To dismiss the present petition qua Respondent No. 6 as infructuous; and/or



- c) Pass any other orders deemed just and proper in the facts and circumstances of the case.

For OMAXE LIMITED
[Signature]
 Authorized Signatory
DEPONENT

VERIFICATION

I, the deponent above-named, do hereby verify that the contents of paragraphs 1 to 9 of this affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at Delhi on this 3rd day of July 2025

20214 (214)
IDENTIFIED

03 JUL 2025

For OMAXE LIMITED
[Signature]
 Authorized Signatory
DEPONENT



ATTESTED
 NOTARY PUBLIC DELHI
 Govt. of India
 Mob.: 9654768498

ANNEXURE R6/1 (COLLY).























GPS Map Camera



Lucknow, Uttar Pradesh, India

453, Omaxe City, Lucknow, Uttar Pradesh

226014, India

Lat 26.757964° Long 80.92307°

23/06/2025 06:09 PM GMT +05:30



 GPS Map Camera

Lucknow, Uttar Pradesh, India

453, Omaxe City, Lucknow, Uttar Pradesh
226014, India

Lat 26.758005° Long 80.923084°

23/06/2025 06:09 PM GMT +05:30





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